

Procedural Irregularities in BPCL Allotments

1728. SHRI HIBI EDEN:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken any steps to verify allegations of bribery and procedural irregularities in the recent BPCL petrol pump allotment to an individual at Cheranmoola, Nidvaloor, Sreekantapuram, Kerala and if so, the details thereof;
- (b) whether the Government intends to cancel the said allotment in light of serious allegations;
- (c) whether any investigation is underway to assess the potential violation of safety guidelines for the location of the petrol pump at a road bend in Cheranmoola, Nidvaloor;
- (d) whether the Government is aware of the complaint to the Chief Minister of Kerala in which the individual has reportedly admitted paying a bribe to the Additional District Magistrate in exchange for NOC for the petrol pump; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री सुरेश गोपी)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

(a)to(e) Subsequent to dismantling of Administered Pricing Mechanism (APM) w.e.f. 1.4.2002, the selection/cancellation of Retail Outlet (RO) dealers is done by Public Sector Oil Marketing Companies (OMCs) themselves.

Complaints have been received by the Government of India relating to grant of No Objection Certificate by the official of the District Administration for setting up of RO at Cheranmoola, Nidvaloor, Sreekantapuram in Kannur district of Kerala. As the complaints relate to a functionary of the State Government, the complaints have been forwarded to the State Government of Kerala for appropriate action at their end.
